

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 7778/2020

(Arising out of impugned final judgment and orders dated 02-08-2019 in CRLA No. 5947/2017 & CRLA No. 6116/2017 passed by the High Court Of Judicature At Allahabad)

RAM SEWAK & ETC.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.141353/2021-CONDONATION OF DELAY IN FILING and IA No.141356/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141348/2021-EXEMPTION FROM FILING O.T.)

Date : 15-11-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKAFor Petitioner(s) Mr. Vinod Prasad, Adv.
Mr. Dharendra Kumar, Adv.
Ms. Swati Setia, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Learned counsel for the petitioners has brought to our notice the order dated 04.10.2021 passed by this Court in SLP(Cr1.)D.No.16696/2021 arising from the self same judgment dated 02.08.2019.

Leave granted.

Learned counsel on instructions does not press for grant of bail. The prayer for interim relief is rejected.

Tag with Criminal Appeal Nos.1224-1226/2021 @
SLP(Cr1.)D.No.16696/2021.

(NIRMALA NEGI)
COURT MASTER (SH)(BEENA JOLLY)
COURT MASTER (NSH)